

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217 - C.P.(IB)/155(AHM)2022

With

ITEM No.218 - IA/295(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd (Formerly Known asApplicant
Dewan Housing Finance Corporation Ltd)

V/sRespondent

Kanaklata Thakkar

Order delivered on: 19/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv. Mr. Rajiv Chawla, Adv.

For the Respondent : Mr. Dhruvin Dossani, Adv. for Mr. Masoom Shah, Adv.

ORDER

IA/295(AHM)2023 & C.P.(IB)/155(AHM)2022

Since the substitution application is not listed for hearing and as per the instruction of Registry, it is likely to be listed tomorrow for hearing,hence, this matter stands adjourned to 20.02.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)